

1 HIGH COURT OF MADHYA PRADESH : BENCH AT INDORE

M.Cr.C. No.34244 of 2020
Firoz Hussain Vs. State of M.P.

Indore: Dated:- 16/09/2020:-

Heard through Video Conferencing.

Shri Nilesh Agrawal, learned counsel for the petitioner.

Shri Vismit Panot, learned Panel Lawyer for the respondent/State.

ORDER

Crime No.	Under Section	Police Station
317/20	25 of Arms Act	Palasiya, Indore

As declared by learned counsel for the petitioner, this is the second bail application under Section 439 of Cr.P.C. for grant of bail.

2. After arguing the matter for sometime, learned counsel for the petitioner prays for withdrawal of the petition.
3. Prayer is granted.
4. Petition is **dismissed** as withdrawn.

(Virender Singh)
Judge

soumya